

CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR BENCH, JABALPUR

Original Application 925 of 2000

Jabalpur, this the 25th day of March, 2004

Hon'ble Mr. M.P. Singh, Vice Chairman
Hon'ble Mr. Madan Mohan, Judicial Member

Shri Gangaram Arya, S/o Late
Shri Badri Prasad, aged about
57 years, Resident of B-Type 50,
Second Phase, Security Paper Mills,
Hoshangabad(MP)

APPLICANT

(By Advocate - Smt. S. Menon)

VERSUS

1. Union of India, through;
Secretary, Ministry of Finance,
Department of Economic Affairs,
New Delhi.
2. The Joint Secretary(Currency &
Coinage), Ministry of Finance,
Department of Economic Affairs,
Currency Branch, North Block,
Central Secretariat,
New Delhi - 110 001.
3. The General Manager, Security
Paper mills Hoshangabad(MP)
4. The Deputy General Manager and
Head of Department, Security
Paper Mills, Hoshangabad-461005
5. Shri V.K. Jain, Adult,
Technical Officer(Production),
Security Paper Mills,
Hoshangabad - 461005.
6. Shri R.K. Lumba, Adult,
Technical Officer(Production),
Security Paper Mills,
Hoshangabad- 461005.
7. Shri P.K. Venugopalan, Adult,
Technical Officer(Production),
Security Paper Mills,
Hoshangabad - 461005.

RESPONDENTS

Shri S.A.Dharmadhikari on behalf of

(By Advocate -/Shri P.Shankaran for official respondents.
None for private respondents.)

ORDER (ORAL)

By M.P. Singh, Vice Chairman -

By filing this OA, the applicant has sought the following main reliefs:-

"(i) Quash the Service rules detailed in Annexure-A-3 to the extent " failing which 5 years combined regular/^{service} in the grade of Senior Foreman and Foreman(production)" and hold it as ultra-vires to the Constitution.

(ii) to quash the notification dated 25.9.2000, Annexure-A-4, and hold it as malafide and unjustified."

2. The brief facts of the case are that the applicant was working as Foreman and he has requested to the respondents to promote him as Technical Officer from the date from which his juniors have been promoted.

3. Heard the learned counsel for the parties.

4. The learned counsel for the applicant has stated that during the pendency of the DA, the respondents have passed the order dated 29.3.01 by which the applicant has been promoted from 29.3.01 whereas his juniors had been promoted on 25.9.2000. Although the applicant has been granted the relief claimed by him, the respondents have not granted promotion to the applicant from the date

5. In the facts and circumstances of the case we dispose of this OA with a direction to the respondents to consider the claim of the applicant for promotion as Technical Officer from the date his juniors had been promoted in accordance with Rules and law.

5. With the above direction, the OA is disposed of. No costs.

(Madan Mohan)
Judicial Member

(M.P. Singh)
Vice Chairman

SKM class m 1/31/01

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 सच्चाया एवं आवश्यक याप्तिर्थी देव
Ramdas